

(38)

: IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :

HYDERABAD BENCH : AT HYDERABAD

DA No.492/93.

Dt. of Order:25-8-93.

T.Krishna Priya

....Applicant  
Vs.

1. The Chief Personnel Officer, Sec'bad.
2. Divisional Railway Manager, Hyd. Division, Sanchalan Bhavan, Sec'bad.
3. The Chairman, Railway Recruitment Board, IRISET Complex, Lallaguda, Sec'bad-500 017.

....Respondents

• • •

Counsel for the Applicant : Shri N.Raghavan

Counsel for the Respondents : Shri N.R.Devraj, SC for Rlys

• • •

CORAM:

THE HON'BLE JUSTICE SHRI V.NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI P.T.THIRUVENGADAM : MEMBER (A)

(Order of the Divn. Bench passed by Hon'ble  
Shri P.T.Thiruvengadam, Member (A) ).

• • •

By order dt.9-11-89 the applicant was  
appointed as a Substitute Asst.Teacher (EM) in the

....2.

scale Rs.1200-2040 in the Railway High School, Purna and continued as such with breaks upto 22.4.1993. This O.A. has been filed praying for "holding that filling up of vacancies that are in existence prior to change of policy against which the applicant and other substitute teachers are working should be by local screening committee as per the existing policy and the new policy should be applied to substitute teachers appointed on and from the date of the new policy introduced by the 1st respondent and consequently to treat notification dt. 27.2.93 in respect of vacancies of Teachers as illegal and void and to regularise the services of the applicant by local screening committee."

2. Similarly situated Substitute Teachers filed O.A No.354/93 on the file of this Bench, which was disposed of with the following directions to the respondents.

- "(i) To initiate action to screen all the applicants through a duly constitute screening committee,
- (ii) To absorb those found suitable against the regular vacancies, either those remaining after direct recruitment in response to notification dt. 28.2.93, or likely to arise due to normal wastage upto the end of next year, i.e. 31st December, 1994,
- (iii) To reckon the period of service as substitute Teachers for the purpose of pensionary benefits, and

(32)

.. 3 ..

(iv) To take into consideration the period of service rendered by the applicants, in determining the maximum age limit for regular appointment."

3. It is just and proper to --- as above in this O.A.

4. M.A.642/93 has become infructuous as the Original Application is disposed of. Accordingly, the M.A. is dismissed.

5. No costs.

P.J.26

(P.T.Thiruvengadəm)  
Member(Admn.)

X  
(V.Neeladri Rao)  
Vice-Chairman

Dated: 25th August, 1993. Dy. Registrar (JU)  
Dictated in open court.

avl/grh.

Copy to:-

1. The Chief Personnel Officer, Rail Nilayam, S.C.Rlys,
2. Divisional Railway Manager, Hyd. Division, Sanchalan Sec'bad.
3. The Chairman, Railway Recruitment Board, IRISSET Compl Lallaguda, Sec'bad-017.
4. One copy to Sri. N.Raghavan, advocate, CAT, Hyd.
5. One copy to Sri. N.R.Devaraj, SC for Rlys, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

3/29/93  
P.G. 697  
J. 97

O.A.492/93

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHY : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY  
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.PIRUVENGADAM:M(A)

Dated: 25/8/ 1993

ORDER/JUDGMENT:

M.A/R.A/C.A.N.

O.A.No.

492/93

T.A.No. W.P.

Admitted and Interim directions  
issued.

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered

No order as to costs.

